## GOVERNMENT OF INDIA WOMEN AND CHILD DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:1109
ANSWERED ON:05.08.2011
REHABILITATION OF RAPE VICTIMS
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## Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has formulated any scheme for relief and rehabilitation of rape victims in the country;
- (b) if so, the details thereof alongwith the name of the States where such schemes have been implemented;
- (c) the number of women benefited including Scheduled Castes, Scheduled Tribes and Other Backward Classes (OBCs) women under the said scheme during the last three years and the current year, State-wise;
- (d) whether the Government has set up a Criminal Injuries Relief and Rehabilitation Board for these victims; and
- (e) if so, the details of criteria/procedure adopted by this Board for providing relief and rehabilitation during the above period?

## **Answer**

## MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) to (e): The Government has formulated a Scheme to provide financial assistance and support services to victims of rape. The scheme envisages financial assistance of Rs.1.50 lakh in two tranches and support services of upto Rs.50,000/- which may include shelter, counselling, legal and medical and vocational training etc. depending upon the need of the victims. Criminal Injuries Relief and Rehabilitation Boards are envisaged at the National, State and District levels which would be responsible for implementation of the scheme. The scheme is awaiting approval as a Centrally Sponsored Scheme after which funds would be released to the States/UTs.